

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1391**

TO BE ANSWERED ON THE 25TH JULY, 2017 / SHRAVANA 3, 1939 (SAKA)

EXPANSION OF THE ROLE OF NIA

1391. SHRI M. CHANDRAKASI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Investigation Agency (NIA) is effective in dealing with cases as envisaged in the NIA Act, 2008;

(b) whether the Government visualizes expansion of the role of NIA in the investigation of all cases involving more than one State, cyber-crimes and cases dealt by Coastal Police Stations etc. for coordination at national level and if so, the details thereof; and

(c) the number of Special Courts notified and established in different States/ UTs under the NIA Act, 2008 in the country as on date?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): The National Investigation Agency (NIA) is mandated to investigate offences specified in the 'Schedule' to the National Investigation Agency (NIA) Act, 2008. The cases are entrusted to NIA for investigation by the Central Government having regard to the gravity of the offence and other relevant factors in terms of section 6 of the NIA Act, 2008.

(c): 44 Special Courts have been notified in different States/UTs in the country for trial of Scheduled offences under the NIA Act, 2008.
